

(2021) 04 NCLAT CK 0030

National Company Law Appellate Tribunal, Chennai

Case No: Company Appeal (AT) (CH) (Insolvency) No. 23 Of 2021

M/s Renganayaki
Agencies

APPELLANT

Vs

Sreenivasa Rao
Ravinuthala

RESPONDENT

Date of Decision: April 19, 2021

Acts Referred:

- Insolvency And Bankruptcy Board Of India (Insolvency Resolution Process For Corporate Persons) Regulations, 2016 - Regulation 39(4)
- Insolvency And Bankruptcy Code, 2016 - Section 30, 30(2), 31, 36, 60(5), 61(3)(ii)

Hon'ble Judges: Venugopal M., J; V.P. Singh, Member (Technical)

Bench: Division Bench

Advocate: R. Vidhya Shankar, Aneesh, V.

Final Decision: Allowed

Judgement